

tion of the Boards of Directors with regular Chief Managing Directors; and

(c) the action proposed to be taken in this regard?

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA): (a) to (c). Pending appointment of Chairman-cum-Managing Directors on regular basis, the charge of C.M.D. NTC (UP) Ltd., Kanpur, has been entrusted to Director (Pers.) of the same Subsidiary Corporation with effect from 10.2.1988 and that of NTC (MP) Ltd., Indore, to CMD of NTC (DPR) Ltd., with effect from 13.1.1989 as additional charge.

Selection of candidates for the post of CMD, for both the above Subsidiary Corporations, has since been made and offers of appointment have already been issued to the concerned candidates. The persons have yet to join their respective posts.

[*Translation*]

#### Recommendations of Eradi Commission

\*233. SHRI KESHORAO PARDHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Haryana Government has agreed to make raw water available to the second proposed water plant at Haidarpur; Delhi;

(b) if not, the alternative arrangements made by Union Government; and

(c) the recommendations of the Eradi Commission in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MOHSINA KIDWAI): (a)

(b) The matter is still being pursued with Government of Haryana.

(c) The Ravi-Beas Tribunal held that the request of Delhi Administration for additional water beyond 0.2 MAF (Million Acre Feet) was outside its terms of reference.

[*English*]

#### Bill Prohibiting use of Colour In Food Stuffs

\*234. DR. CHANDRA SHEKHAR TRIPATHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have taken a decision to bring forward a Bill prohibiting mixing of any sort of colour in food stuffs; and

(b) if so, when it is likely to be introduced in Parliament?

THE MINISTER OF STATE OF THE MINISTRY HEALTH AND FAMILY WELFARE (SHRI RAFIQUE ALAM): (a) and (b). At present 11 synthetic colours are permitted to be used in specific food items as per provision of Prevention of Food Adulteration Rules, 1955. Out of these, this Ministry on the advice of the experts has decided to ban three synthetic colours, namely, (i) Amaranth (ii) Fast Red E & (iii) Green S

Since provision for prohibiting use of colours exists in the PFA Rules, it is not necessary to bring forward a Bill for this purpose.

[*Translation*]

#### Preference In Government Service to Men/Women Adopting Family Planning

\*235. SHRI RAMDEO RAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether with a view to encourage family planning, Government propose to give priority in Government employment to men/women who give a written undertaking that they would not have more than two children;

(b) whether Government also propose to give promotion to those Government employees who have only one child and undergo vasectomy to stop further growth in family; and

(c) if so, the details of the proposals for implementation?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RAFIQUE ALAM): (a) and (b). No, Sir.

(c) Does not arise.

#### Closure of Delhi Cloth Mills

\*236. SHRI KAMLA PRASAD RAWAT: Will the Minister of LABOUR be pleased to state:

(a) whether the agreement reached between the labour organisations and the Management of the Delhi Cloth Mills regarding the closure of the mill has been implemented;

(b) if not, the action being taken by Government in this regard; and

(c) the details of the efforts being made by Government to restore the rights of labourers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAKISHAN MALAVIYA): (a) to (c). The Delhi High Court by an order dated 1.3.1989 while directing the Delhi Admini-

stration to grant permission to the Delhi Cloth Mills Limited, Delhi to close their undertaking, had stated that the management shall be bound to pay compensation to the workmen as per the terms and conditions set out in the written agreement between the management and the workers filed in the Delhi High Court. The High Court had also stated that it would be open to the parties to approach the Court for directions in the matter of implementation of the agreement. The Delhi Administration filed a special leave petition in the Supreme Court against the order of the Delhi High Court which was dismissed by the Supreme Court on 27.3.1989. Accordingly, the mill was allowed to be closed.

The Delhi Administration has not received any complaint from the workmen on non-payment of the retrenchment benefits.

[English]

#### Projects under Ganga Action Plan in Bihar

\*237 SHRIMATI KISHORI SINHA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Ganga Action Plan intends to clean the river near Patna;

(b) if so, the number and cost of projects sanctioned under this plan for Bihar; and

(c) the progress made in their implementation so far?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) Yes, Sir.

(b) and (c). Under the Ganga Action Plan, 45 schemes with an outlay of Rs. 33.31 crores have been sanctioned for Bihar. Of these, 13 schemes have been completed